

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 327/TT/2019**

<b>Subject:</b>	Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for combined 7 assets under ERSS-II Project
<b>Date of Hearing</b>	26.2.2020
<b>Coram</b>	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member
<b>Petitioner</b>	Power Grid Corporation of India Ltd. (PGCIL)
<b>Respondents</b>	Bihar State Power (Holding) Company Ltd. and 5 others
<b>Parties Present:</b>	Shri A.K. Verma, PGCIL Shri Mukesh Bhakar, PGCIL Shri Amit K Jain, PGCIL

**Record of Proceedings**

The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of tariff for 2019-24 period of Asset-I: 125 MVAR, 400 kV Bus Reactor at New Purnea Sub-station along-with associated bays; Asset-II: Shifting of 1 no 63 MVAR Bus Reactor installed at New Purnea bus for installation as a fixed line reactor at New Purnea end of one ckt New Siliguri-New Purnea 400 kV D/C (quad) line; Asset-III: Installation of 1 no New 125 MVAR bus reactor at New Purnea 400 kV bus; Asset-IV: Durgapur-Maithon 400 kV D/C line with associated bays at Durgapur and Maithon Sub-stations; Asset-V: Installation of 1 no New 125 MVAR bus reactor at Siliguri 400 kV bus, shifting of 3 no 63 MVAR Reactors at 400 kV Siliguri Sub-station; Asset-VI: Installation of New 125 MVAR bus reactor at New Siliguri Sub-station and Asset-VII: 220/132 kV, 160 MVA ICT at Baripada and associated bays assets under ERSS-II Project. The instant assets were put into commercial operation during the 2009-14 tariff block. The tariff for the instant assets for the 2014-19 period was trued up and tariff for 2014-19 period was allowed vide order dated 19.4.2016 in Petition No. 82/TT/2015. He submitted that all the 7 assets have been combined in 2014-19 period. He requested that AFC may be granted based on the combined capital cost of all the 7 assets for 2014-19 and 2019-24 period. He submitted that the estimated cost of the instant assets is within the FR apportioned approved cost.

2. In response to a query of the Commission regarding liquidated damages (LD), the representative of the petitioner submitted that an amount of ₹4.17 lakh and ₹79.30 lakh was recovered from the contractors towards LD in respect of Asset-V and Asset-VI



respectively and that the LD recovered has been added back to the capital cost in 2015-16 by the Petitioner as against IDC and IEDC disallowed by the Commission vide order dated 19.4.2016 in Petition No. 82/TT/2015.

3. The Commission observed that the IDC and IEDC would be dealt as per the principles laid down by APTEL in judgement dated 27.4.2011 in Appeal No.72/2010,

4. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 16.3.2020:

- a. Justification for add-cap amounting to ₹457.45 lakh in true up petition for 2014-19 vis-a-vis ₹195.17 lakh approved by the Commission in order dated 19.4.2016 in Petition No. 82/TT/2015 on account of balance and retention payments.
- b. Justification for adding back LD recovered for Asset-V and Asset-VI to capital cost as add-cap in 2015-16.
- c. Confirmation that no “previously recognized liabilities” remain to be discharged.

4. The Commission directed to the respondents including BSP(H)CL to file their reply by 11.3.2020 and the petitioner to file rejoinder, if any, by 18.3.2020. The Commission also directed the parties to comply with the above directions within the specified timelines and further observed that no extension of time shall be granted.

5. Subject to above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

